

**GOVERNMENT OF INDIA
TRIBAL AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:5984

ANSWERED ON:03.05.2013

IMPACT ASSESSMENT STUDY OF SCHEMES FOR STS

Chavan Shri Harischandra Deoram

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether the Government has made any assessment on the impact of schemes meant for socio-economic development of Scheduled Tribes and development of forest villages;
- (b) if so, the details and the findings thereof along with the follow-up action taken thereon, Scheme-wise;
- (c) whether the Government has put in place a monitoring mechanism to ensure proper implementation of the schemes meant for the socio-economic development of STs and development of forest villages; and
- (d) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SMT. RANEE NARAH)

(a) & (b) The Ministry of Tribal Affairs awarded an evaluation study in 2005 to Water & Power Consultancy Services (I) Ltd. (WAPCOS) to assess the impact and evaluation of the outcomes of the programme implemented through Grants under Article 275 (1) of the Constitution of India. The study included visit by the team of experts from WAPCOS, discussions with the officials of TWD/ITDP, interaction with the beneficiaries, etc. for assessing the ground realities including status and physical progress, perceptions and response of the tribal community. The State specific recommendations and main recommendations were forwarded to the respective State Governments. Another study on Eklavya Model Residential School (EMRS), funded out of Grants under Article 275 (1) of the Constitution of India was conducted by National Institute of Educational Planning and Administration (NIEPA) and the report was submitted in December 2005 which included various recommendations for improvement and those were forwarded to the State Governments. Planning Commission also commissioned an evaluation study on Special Central Assistance to Tribal Sub Plan (SCA to TSP) and Special Central Assistance to Scheduled Caste Sub Plan (SCA to SCSP) to National Institute of Rural Development (NIRD), Hyderabad and the final report has been submitted by NIRD to Planning Commission. Apart from above, an evaluation study titled 'Promotion of the welfare of Scheduled Tribes and upgradation of the levels of Administration under the Central Sector Scheme-Grant under Article 275(1) of the Constitution was outsourced to NIRD, Hyderabad by this Ministry and the draft report has been submitted by NIRD. To assess the specific effect of the programme of development of Forest Villages on the lives of tribals, no specific study has been conducted as yet. This Ministry after taking into consideration the findings of various studies and reports takes appropriate action for improvement and remedial measures for proper implementation of the programmes and issues instructions to the State Governments /Central Ministries from time to time.

(c) & (d) State Governments have the primary responsibility for monitoring of implementation at various levels through a proper mechanism. The NAEB, Ministry of Environment & Forests, has issued detailed guidelines for development of forest villages. Accordingly, State Governments frame their own proposal for monitoring, evaluation and reporting mechanism and schedule. The Forest Development Agencies (FDAs) through Principal Chief Conservator of Forests (PCCFs) are to furnish progress reports to NAEB, Ministry of Environment & Forests and Ministry of Tribal Affairs. As per the terms of the sanctions issued for release of funds, the Scheduled Tribe Development /Welfare Departments of the State Governments are to regularly monitor the progress of implementation and also furnish quarterly physical and financial progress to the Ministry of Tribal Affairs. This Ministry has got a monitoring mechanism in place through the following: (i) Submission of periodic submission of progress reports by the State Governments, (ii) Visits by Officials of this Ministry to the States, (iii) Meetings/Conferences convened with State officials to review the physical and financial progress and (iv) Utilization Certificates from the State Governments.